

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No301
IA/763(AHM)2022
in
CP(IB) 342 of 2020

Proceedings under Section Sec 30(6) r.w Sec 31 of IBC,2016

IN THE MATTER OF:

Nirav Anupam Tarkas RP for Steelco Gujarat Limited
V/s
Ajay Pratapray Shanghavi & Ors

.....Applicant

.....Respondent

Order delivered on 13/02/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.
For the Applicant : Mr. Kunal Vaishnav, Adv.
For Omkara : Mr. Krishnendu Datta, Sr. Adv. a/w. Mr. Ajay Kumar, Adv.
For the R-5 : Mr. Virender Ganda, Sr. Adv. Ms. Akansha Mathur, Adv.
Mr. Vikas Mishra, Adv. & Mr. Kartik Nagarkatti, Adv.

ORDER

Clarification:

1. The applicant has failed to place on record following documents:
 - (i) Copy of Form-A and Proof of publication
 - (ii) Copy of Form-G first published and proof of publication thereof.
 - (iii) Copy of minutes of all meetings.
2. The Successful Resolution Applicant to place on record list of top five investors in the Next Orbit Growth Fund III in terms of value of the date of first submission of resolution plan with Resolution Professional.
3. Whether any of the top five investors in the Next Orbit Growth Fund III, details of whom are asked in point 2, fall under Section 29A of the Code?

Learned Counsel Mr. Dave for the Resolution Professional undertakes to take instructions with respect to filing of all the minutes of the CoC and E-file the same. Learned Senior Counsel Mr. Ganda for SRA states that with respect to query no.2 & 3, they have already sent an email to the Registry. Copy shared by the office of the Learned Senior Counsel Mr. Ganda. Let the said details alongwith affidavit be filed within two days. Accordingly, order is de-reserved.
List on 17.02.2023.

-Sd-

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)